



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
IA No. 540/JPR/2022
CP No. (IB)- 312/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Shyam Duvey, Prop. Harsh Agencies and Infra Projects

...Operational Creditor/Applicant

Versus

Rajtech Infrastructure Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ajay Kumar Atolia, RP
For the Respondent : Tanuj Gupta, Adv.

ORDER

Heard Mr. Ajay Kumar Atolia, RP present is person and Mr. Tanuj Gupta, Adv. for the Respondent/ Corporate Debtor. **IA No. 540/JPR/2022** has been filed by the RP u/s 12 r/w section 60(5) of the IBC, 2016 r/w Regulation 30A (1) (b) CIRP Regulation, 2016 also r/w Rule 11 of NCLT Rules, 2016. It is submitted that CoC by mandate 100% voting share has recommended and seeking approval for withdrawal of the main CP. Permission granted. **CP No. (IB)- 312/9/JPR/2019** is dismissed as withdrawn. **IA No. 540/JPR/2022** stands disposed of accordingly.

Sd/-

(Prasanta Kumar Mohanty)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

January 17, 2023

NK